

3

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O. A. NO. 260/00264 OF 2015
Cuttack, this the 19th day of May, 2015

CORAM
HON'BLE MR. R.C. MISRA, MEMBER (A)

Sri Harish Chandra Masanta,
aged about 56 years,
S/o- Sri Chandaneswar Masanta,
Permanent resident of Vill-Bateswar,
P.O.-Motiganj, P.S./Dist-Balasore,
Presently working as Tech-B (Book Binder),
Proof & Experimental Establishment,
Chandipur, Balasore.

.....Applicant
Advocate(s)-M/s- S.K. Ojha, S.K. Nayak

VERSUS

Union of India represented through

1. The Secretary to Government of India,
Ministry of Defence,
Sena Bhawan, New Delhi-110011.
2. Department of Defence Research &
Development (DRDO),
Ministry of Defence, reptyd. Through the
Secretary-Cum-Director General, DRDO &
Scientific Advisor to Raksha Mantri,
DRDO Bhawan, Rajaji Marg,
New Delhi-110005.
3. Director, Directorate of Personnel,
DRDO, DRDO Bhawan, Rajaji Marg,
New Delhi-110005.
4. Director, Proof & Experimental Establishment,
Ministry of Defence,
At/PO/PS-Chandipur,
Dist-Balasore-756025.

..... Respondents

Advocate(s)..... Mr. C.M. Singh



ORDER (oral)

R.C. MISRA, MEMBER (A)

Heard Mr. S.K. Ojha, Ld. Counsel for the applicant and Mr. C.M. Singh, Ld. ACGSC for the Respondents.

2. The facts of the matter are that applicant is presently working as Tech-B (Book Binder) in the Proof and Experimental Establishment, Chandipur Balasore, which is under the Ministry of Defence. His grievance is that, as per the recommendations of the 4th Central Pay Commission, Book Binders are entitled to get scale of Rs.950-1500/-. However, the pay of the applicant was fixed in the scale of Rs.850-1150/- with effect from 23.05.1991 ignoring the recommendations of the Pay Commission. Even though in the meantime, applicant has been promoted, because of his non fixation of pay in the revised pay scale as aforesaid, he has suffered financially over the years. His further grievance is that even though he has been making representation in this regard to Respondent Nos.3 & 4 continuously over a period of time the concerned authorities are not bothered to look into his grievances. He has filed a copy of the latest representation made to Respondent No.3 at Annexure-A/6 and this representation is dated 16.01.2015.

3. On the other hand, Ld. Counsel for the Respondents Mr. C.M. Singh failed to immediately to throw any light on the grievance of the applicant as well as the representation preferred by him.

4. Having regard to the facts and circumstances of the matter, at this stage without going into the merits I direct Respondent No.3 viz.



Directorate of Personnel, DRDO, DRDO Bhawan, New Delhi to dispose of the representation dated 16.01.2015 and communicate the decision there on to the applicant through a reasoned and speaking order. However, it is made clear that in case the applicant is eligible for revision of pay in the post of Book Binder, his pay may be fixed according to Pay Commission's recommendations and the consequential benefits may be awarded to the applicant within a period of 60 days from the date of receipt of this order.

5. With the above observation and direction the O.A. is disposed of at the admission itself. No costs.

6. On the prayer made by Mr. S.K. Ojha copy of this order along with paper book be sent to Respondent Nos. 3 & 4 for which Mr. Ojha to file the postal requisites by tomorrow i.e., 20.05.2015. Free copy of this order be also made over to Ld. Counsel for both the sides.


(R.C.MISRA)
MEMBER(A)